

ITEM NO.37 Court 14 (Video Conferencing) SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4289/2021

(Arising out of impugned final judgment and order dated 15-06-2021 in CRLA No. 90/2021 passed by the High Court Of Delhi At New Delhi)

STATE OF NCT OF DELHI

Petitioner(s)

VERSUS

DEVANGANA KALITA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.68707/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.68708/2021-EXEMPTION FROM FILING O.T. and IA No.68709/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(Cr1) No. 4288/2021 (II-C)

(FOR ADMISSION and I.R. and IA No.68710/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.68711/2021-EXEMPTION FROM FILING O.T. and IA No.68712/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(Cr1) No. 4287/2021 (II-C)

(FOR ADMISSION and I.R. and IA No.68706/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.68714/2021-EXEMPTION FROM FILING O.T. and IA No.68715/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 18-06-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
(VACATION BENCH)

For Petitioner(s)

Mr. Tushar Mehta, SG
Mr. Aman Lekhi, ASG
Mr. Rajat Nair, Adv.
Mr. Navanjay Mahaparta, Adv.
Mr. B.K. Satija, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Amit Sharma-B., Adv.
Mr. Amit Prasad, Adv.
Mr. Amit Mahajan, Adv.
Mr. B. V. Balaram Das, AOR

For Respondent(s)

Mr. Siddharth Aggarwal, Sr. Adv.
Ms. Sowjanya Shankaran, Adv.

Mr. Siddharth Satija, Adv.
Mr. Abhinav Sekhri, Adv.
Ms. Nitika Khaitan, Adv.
Ms. Pritha Srikumar, AOR
Ms. Mansvini Jain, Adv.

Mr. Kapil Sibal, Sr. Adv.
Mr. Adit S. Pujari, Adv.
Ms. Kriti Awasthi, Adv.
Ms. Tusharika Mattoo, Adv.
Mr. Kunal Negi, Adv.
Ms. Kajal Dalal, Adv.
Mr. Chaitanya Sundriyal, Adv.
Mr. Raghav Tankha, Adv.
Ms. Pragya Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Ms. Pritha Kumar accepts notice in SLP(crl.) No. 4287/2021 and Ms. Pragya Baghel, learned counsel accepts notice in SLP(Crl.) Nos. 4289/2021 and 4288/2021.

Let the counter affidavits be filed within four weeks.

List in the week commencing 19.07.2021 on a non-miscellaneous day. .

In the meantime, the impugned judgment shall not be treated as a precedent and may not be relied upon by any of the parties in any of the proceedings.

It is clarified that the release of the respondents on bail is not being interfered at this stage.

[ASHWANI KUMAR]
ASTT. REGISTRAR-cum-PS

[NISHA TRIPATHI]
COURT MAER (NSH)